

(Mr. Deputy Speaker)

“That leave be granted to introduce a Bill further to amend the Punjab Municipal Act, 1911, as in force in New Delhi.”

*The motion was adopted.*

SHRI BUTA SINGH : I introduce the Bill.

16.45 hrs.

DELHI DEVELOPMENT (AMEND-  
MENT) BILL \*

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, SPORTS AND WORKS  
AND HOUSING (SHRI BUTA SINGH) :  
I beg to move for leave to introduce a Bill  
further to amend the Delhi Development Act,  
1957.

MR. DEPUTY-SPEAKER : The ques-  
tion is :

“That leave be granted to introduce a  
Bill further to amend the Delhi Deve-  
lopment Act, 1957.”

*The motion was adopted.*

SHRI BUTA SINGH : I introduce  
the Bill.

PUBLIC PREMISES (EVICTION OF  
UNAUTHORISED OCCUPANTS)  
AMENDMENT BILL\*

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, SPORTS AND WORKS  
AND HOUSING (SHRI BUTA SINGH) :  
I beg to move for leave to introduce a Bill  
further to amend the Public Premises (Evi-  
ction of Unauthorised Occupants) Act, 1971.

MR. DEPUTY-SPEAKER : The  
question is :

“That leave be granted to introduce a  
Bill further to amend the Public Premi-  
ses (Eviction of Unauthorised Occu-  
pants) Act, 1971.”

*The motion was adopted.*

SHRI BUTA SINGH : I introduce  
the Bill.

16.46 hrs.

[SHRI R.S. SPARROW *in the Chair*]  
MATTERS UNDER RULE 377

(i) *Inordinate delay in providing a coal  
berth at Paradip Port.*

\*\*SHRI RASABEHARI BEHERA (Ka-  
lahandi) : There has been an inordinate delay  
in providing a coal berth at Paradip Port  
in Orissa. The Government of India is  
making imports of coal through Paradip Port  
to meet the requirements of the neighbour-  
ing steel plants. The Paradip Port, due to  
its locational advantage to the steel plants of  
eastern region and coal fields nearby, can  
suitably handle coal imports and exports.

To improve the handling of coal at  
economical rate, it has been proposed to the  
Centre to provide a coal berth at Paradip  
exclusively. The Ministry of Shipping &  
Transport has made an estimate of Rs. 30  
crores for the purpose and has referred the  
proposal to the Ministry of Steel for their  
consideration. But it is most unfortunate  
that the to Ministry of Steel and mines have  
not implemented the proposal so far. There-  
fore, I request the Ministry of Shipping and  
Transport to prevail upon the Ministry of  
Steel or the concerned Ministry to see that a  
coal berth is provided at Paradip at an early  
date.

(ii) *Faulty telephonic Services in  
Jammu and Kashmir*

PROF. SAI-FUDDIN SOZ (Baramulla) :  
Telephone service in the J. & K. State has

\* Published in Gazette of India Extraordinary, Part II section 2, dated 26.8.83.

\*\* The original speech was delivered in Oriya.